

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.67/MP/2021 along with IA Nos. 17/2021 and 30/2024

- Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events
- Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL) and Anr.
- Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing : **14.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Deep Rao Palepu, Advocate, SVVPL
Shri Parth Parikh, Advocate, SVVPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arsiya, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of Respondent No.4, KSEBL, sought liberty to file a fresh vakalatnama and examine the Pleadings.

2. Learned proxy counsel for the Petitioner prayed for an adjournment on the grounds of non-availability of the arguing counsel. Learned counsel also sought liberty to upload the rejoinder on the e-filing portal.

3. Learned counsel for the Respondent, CTUIL, strongly opposed the request of adjournment by the Petitioner. Learned counsel submitted that the Petitioner has been enjoying the benefit of interim protection in its favour since 25.6.2021 and as on date, the total outstanding dues (toward relinquishment charges) are to the tune of approximately Rs. 104.83 crores. Learned counsel further submitted that the Petitioner ought to be directed to pay at least 25% of the outstanding relinquishment charges as have been directed by the Commission in similar other cases.

4. In response, the learned counsel for the Petitioner submitted that CTUIL itself had delayed filing a reply and urged for a short adjournment on the grounds of non-availability of the arguing counsel.

5. Considering the submissions made by the learned counsels for the parties, the Commission directed to list the matter on 16.1.2025. The Commission also permitted the Petitioner to upload its rejoinder prior to 16.1.2025.

6. The Petition will be listed for hearing on **16.1.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)